प्रतिरक्षा मन्त्रालय में राज्य मन्त्री (श्री ल० ना० मिश्र) : (क) और (ख). सरकार को ऐसी कोई शिकायत प्राप्त नहीं हुई। तदपि, पता लगाया गया है कि एयरफोर्स स्टेशन हिन्डन के कमांडर को एक पेन्टर से एक प्रार्थना पत्र प्राप्त हुआ था, जिसे एक सैनिक यूनिट में फालतू घोषित किये जाने के पश्चात वायु-सेना में वैकल्पिक रोजगार प्रदान किया गया था। संबंधित आडिट अधिकरणों से सलाह सहित प्रार्थना पत्र स्थानीय प्रशासन अधिकरणों के निरीक्षण अधीन है।

Visas Issued to Indian Visiting Pakistan

10163—E. SHRI V. NARASIMHA RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of categories of visas issued by Pakistan to Indians who are permitted to visit Pakistan ;

(b) whether any restrictions are observed by the Governments of India and Pakistan in the case of a property-holder or a pensioner ; and

(c) if so, details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) As far as Government of India are aware since the 1965 conflict only category 'C' visas meant for short-term visit are being issued by Pakistan, to Indians for visiting Pakistan, apart from category 'D' visas which are issued to diplomats and officials assigned to the Indian Missions in that country. Visas in other categories are not being granted.

(b) and (c). Government of India have not imposed any restrictions on the grant of visas to Pakistani property holders or pensioners. The practice followed by the Government of Pakistan in such cases of grant of visas to Indian nationals is, however, not known.

———

12.21 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported forcible taking over of Gurgaon Canal Headworks by Haryana Engineers from U. P. Engineers with the help of Police

SHRI TULSHIDAS JADHAV (Baramati) : I call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request that he may make a statement thereon :

"the reported foreible taking over of Gurgaon Canal headworks by Haryana engineers from U. P. engineers with the help of police."

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : To understand the reported trouble on 6th May 1968 at the Gurgaon Canal Temporary Headworks, it is necessary to have in idea of the special features of the Gurgaon Canal Project. Gurgaon Canal gets its waters from Bhakra system making use of the Bhakra Canals, the Yamuna River and the Agra Canal.

The Agra Canal takes off from the Yamuna river at Okhla and, after passing through Delhi State for 6 miles, enters Haryana and flows through that State for 44 miles before entering U. P. This Canal was commissioned in 1874 and irrigates 60,000 acres in Haryana and 4 lakh acres in U. P.

In 1961, Punjab prepared the Gurgaon Canal Project. Western from the Bhakra Project are let down into the Yamuna river near Karnal, about 80 miles upstream of Delhi and are picked up ot Okhla and divertad into the Agra Canal. At the fifth mile of the Agra Canal, the Gurgaon Canal is to take off on the right side to irrigate 2.5 lakhs of acres in Gurgaon District and 60,000 acres in Bharatpur District of Rajasthan.

The Gurgaon Canal has been mostly completed except for the first ten miles where further work involving an expenditure of Rs. 1 crore is yet to be done. This may take another 2 years. In order to achieve benefits even from the partial construction

Gurgaon Canal, the Union Minister of Irrigation and Power held discussions with the Ministers of Irrigation and Power of Punjab and U.P. in January 1966 and arrived at an agreement. According to this Haryana is to draw water from the Agra Canal at the 15th mile instead of at the 5th mile as a temporary measure but should take all necessary steps to complete the first ten miles of Gurgaon Canal as early as possible. Accordingly; Haryana is drawing 200 to 250 cusecs in the Gurgaon Canal from the 15th mile of the Agra Canal after letting in the water into the Yamuna as stated earlier. This water is now being used for irrigating about 30,000 acres in Haryana.

The Gurgaon Canal Project includes two new distributaries—Chainsa and Rampur—which will irrigate 49,000 and 27,000 acres respectively in Haryana. These distributaries are to take off from the Gurgaon Canal on the left side, cross the Agra Canal by suitable masonry structures at mile 9 and mile 15 respectively and irrigate lands lying on the left side of the Agra Canal.

At the meeting held in January 1966, it was agreed that as a temporary measure, till the first reach of the Gurgaon Canal is completed, U. P. would allow waters required for the two distributaries to be taken directly from the Agra Canal. This arrangement was subject to Haryana paying U. P. for the construction of the permanent cross masonry structures on Agra Canal at mile 9 and 15 as mentioned above. Haryana has not paid the amount and the structures have not yet been started.

Meanwhile, Haryana completed the two new distributaries—Chainsa and Rampur—and wanted permission from U. P. to excavate the small connecting lengths with the Agra Canal to take water directly as a temporary arrangement. This was agreed to. The Chief Engineer of U. P., however, insisted that the permanent arrangements should also be initiated simultaneously and for this he wanted Haryana to deposit the cost of the structures as per the agreement reached earlier in 1966. On the 27th April, 1968, the Superintending Engineer of U. P. agreed that excavation of connecting links may be done by Haryana officers and sent his recommendation to his Chief Engineer for approval. The work was started by the Haryana officers in anticipation of this approval.

On the 4th May 1968, the Chief Engineer of U. P. inspected the site and stopped the work because no action had been taken by Haryana for payment of the cost of the permanent cross masonry works. On the 5th night, at about 8.00 p.m., Haryana officers resumed the work. On the 6th morning, the U. P. officers protested and the local Haryana officers called in the Police as a precautionary measures. It is also alleged that regulation of supplies into the Gurgaon Canal were also interfered with.

When this was brought to my notice by the Secretary, Irrigation and Power Department of U. P., I directed a Member of the Central Water and Power Commission to proceed to the site and investigate the matter. Work was stopped from the morning of the 7th.

On the 7th May I held a meeting with the Chief Engineers of U. P. and Haryana, the Joint Secretary, Irrigation and Power, U. P. and officers of Central Water and Commission, at which the following decisions were taken ;

(i) A sum of Rs. 50,000 should be paid immediately by Haryana to U. P. for providing temporary connections to Chainsa and Rampur distributaries. This work should be carried out by the U. P. engineers and completed before the end of this month ;

(ii) Design for the permanent works should be finalised in consultation with the Central Water and Power Commission within the next two months. Meanwhile, a sum of Rs. 3 lakhs should be paid by Haryana to U. P. before the end of this month, as deposit towards the permanent works.

It is unfortunate that this incident should have occurred. I am glad to report that there is complete agreement now. Officers of both the States have assured me of full co-operation in implementing it as well as in ensuring the smooth functioning of the Agra Canal system while providing irrigation supplies to the new lands under the Gurgaon Canal Project.

श्री तुलशीदास जाधव : पानी का जो झगड़ा है वह बहुत दिनों से चलता आ रहा है। यह आज का झगड़ा नहीं है।

> "For the construction of the permanent cross masonry structures on Agra Canal at mile 9 and 15 as mentioned above."

बहुत दिनों से यह झगड़ा पानी का चलता आ रहा है। नौबत यहां तक आ गई कि दोनों तरफ से इंजीनियर पुलिस लेकर पहुंच गए, हरियाणा सरकार के भी और उत्तर प्रदेश सरकार के भी। अगर उन्होंने इस पानी के झगड़े का कोई फैसला नहीं किया तो मैं जानना चाहता हूं कि सैंट्रल गवर्नमेंट ने इसमें दखल क्यों नहीं दिया आज तक और इसका फैसला क्यों नहीं करवा दिया ताकि देश में इस तरह का वातावरण पैदा न हो। यहां पर बजाय इसके कि दो स्टेट्स आपस में झगड़ें इंजीनियर्ज ने झगड़ना शुरू कर दिया। दोनों तरफ के इंजीनियर्ज ने झगड़ा शुरू कर दिया। जहां तक मैं समझता हूं कि वे अपने तौर पर नहीं झगड़े हैं बल्कि उसके पीछे वहां की गवर्नमेंट का भी कोई हाथ होगा। मैं जानना चाहता हूं कि इसके पहले कि इस तरह की मुसीबत देश पर आये, सैंट्रल गवर्नमेंट क्यों बैठ रही है...

एक माननीय सदस्य : सोती रही है।

श्री तुलशीदास जाधव : इस पानी के झगड़े और जगहों पर भी हैं। जैसे महाराष्ट्र, मैसूर और आंध्र में हैं, गुजरात और मध्य प्रदेश में हैं। जहां जहां भी इस प्रकार के झगड़े हैं उन झगड़ों का फैसला करवाने के लिए सैंट्रल गवर्नमेंट दखल क्यों नहीं देती है ताकि उनका शान्ति से समाधान हो जाए। अगर ऐसा नहीं किया जाता है तो क्या यही एक रास्ता महाराष्ट्र मैसूर, आंध्र आदि के सामने नहीं रह जाएगा। इस मामले में सैंट्रल गवर्नमेंट की भी जवाबदारी है, उसकी भी रिसपांसिबिलिटी है। अभी तक उसने अपनी इस रिसपांसिबिलिटी का पालन क्यों नहीं किया है? मैं यह भी जानना चाहता हूं कि जो पैसा हरियाणा ने उत्तर प्रदेश को देना था और जो नहीं दिया, उसके बारे में सैंटर ने इस तरह की कोई मशीनरी क्यों नहीं स्थापित की कि सैंट्रल गवर्नमेंट यू० पी० को पैसा दे दे और बाद में उस पैसे को वह हरियाणा से वसूल कर ले? इस रीति से सरकार क्यों नहीं कार्य करती है जिससे इस तरह का झगड़ा ही पैदा न हो?

DR. K. L. RAO : In this particular case there has been no dispute at all on water. On the other hand, this is an example where there has been extreme cordiality between the two States in arriving at very good solutions. In fact there is good co-operation between Uttar Pradesh and Haryana in this arrangement of letting water temporarily and then taking it up later on as a permanent measure The only question was that Haryana did not pay the money ; evidently it is very hard-pressed for money and they thought they might postpone it a little. Recently there was some confusion and this is a small thing, really not very great.

The moment we came to know about this at the centre, I think it was settled in the course of few hours.

श्री राम चरण (खुर्जा) : मंत्री महोदय ने अपने स्टेटमेंट में हिस्ट्री तो दे दी आगरा कैनाल और ओखला हैडवर्क्स की, लेकिन वह फैक्ट्स को डेनाई कर कर गये। फैक्ट्स क्या है, यह बताने के लिए मैं जरा डीटेल में जाना चाहता हूं। जमुना का पानी तीन स्टेट्स को जाता है, हरियाणा, दिल्ली और यू० पी०। सवाल यह पैदा होता है कि इसमें से किस स्टेट का कितना हिस्सा है। तेजेवाला हैडवर्क्स से वैस्टर्न जमुना कैनाल में पानी हरियाणा में चला जाता है। इसी तरह दिल्ली को पीने के लिए पानी तेजेवाला हैडवर्क्स से मिल जाता है। जहां तक यू० पी० का सम्बन्ध है, जमुना के आधे से ज्यादा पानी पर उसका हक है। लेकिन असल में उसको सिर्फ दस परसेंट पानी मिलता है। ओखला हैडवर्क्स को फीड करने के लिए हिंडन कट फीडर कैनाल बनी है, जो गाजियाबाद से

निकलती है और श्रोखला पर जाकर जमुना को पानी देती है। वही पानी आगरा कैनाल में होकर यू० पी० को मिलता है।

अध्यक्ष महोदय : माननीय सदस्य क्या पूछना चहता हैं ?

श्री राम चरण : यू० पी० का हक सबसे ज्यादा है, लेकिन उसको सब से कम मिलता है। 4, 5 और 6 मई को हरियाणा के अफसरों ने वहां पर जबरन पानी को काटा। जब यू० पी० का अफसर वहां गया, तो उस के साथ दुर्व्यवहार किया गया, उसको बन्दूक दिखाई गई। पुलिस ने उसको धमकाया।

दरअस्ल इसमें केन्द्रीय सरकार की नाजायज हरकत है। वह एक इलैक्शन स्टंट खड़ा कर के यू० पी० और हरियाणा को इनवाल्व करना चाहती है। हरियाणा के इलैक्शन के मौके पर कांग्रेस सरकार ने यह झगड़ा कराया है। यू० पी० और हरियाणा में आज तक कोई झगड़ा नहीं हुआ। यह झगड़ा केन्द्रीय सरकार ने कराया है। इसी तरह मैसूर और महाराष्ट्र में झगड़ा कराया है। केन्द्रीय सरकार ने जानकर यू० पी० और हरियाणा को लड़ाने के लिए एक पोलीटिकल स्टंट रचा है। सरकार एक इन्क्वायरी कमीशन मुकर्रर करके इस बात की जांच कराएं कि यह इन्सिडेंट क्यों हुआ।

अध्यक्ष महोदय : श्री हेम बरुआ।

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, क्या इस सवाल का जवाब नहीं दिया जायेगा ?

अध्यक्ष महोदय : इसका क्या जवाब हो सकता है ? उन्होंने भाषण दिया है।

SHRI HEM BARUA (Mangaldai) : Apart from the fact that both UP and Haryana are under President's rule, UP and Haryana have behaved as though they are independent States. UP sent some engineers with 50 men to the water site. Haryana sent some engineers with 100 men to the water site. That is the trouble. In that context, may I know whether the Central Government have warned the States not to take the law into their own hands, much less apply physical force in order to preserve the integrated image of India ? At this rate, we would not be able to solve anything if they start behaving like independent States.

DR. K. L. RAO : I am afraid in this particular case there has been a little bit of confusion. There is really nothing intended from any higher officers or anything of that kind.

श्री मोलहू प्रसाद (बांसगांव) : असल में यह मामला तो अभाव का है। जब पानी का अभाव पैदा हुआ, तभी यह झगड़ा शुरू हो गया। हरियाणा, उत्तर प्रदेश, दिल्ली और राजस्थान, इन चार राज्यों को पानी देने के लिए किशाऊ बाँध की परियोजना चालू कर देने के बाद फिर स्थगित कर दी गई जिसके कारण पानी का अभाव पैदा हो गया और उस अभाव के कारण अब यह झगड़ा शुरू हो गया हैं। मैं मंत्री महोदय से यह जानना चाहता हूं कि किशाऊ बांध की योजना क्यों स्थगित कर दी गई और अब वह कब प्रारम्भ की जायेगी, ताकि भविष्य में हरियाणा, उत्तर प्रदेश, राजस्थान और दिल्ली आपस में न लड़ सकें।

अधिकारियों ने जिस प्रकार कानून को अपने हाथ में ले कर कार्यवाही की, उसकी न्यायिक जांच की जानी चाहिए। जब किसान बिना इजाजत के पानी ले लेता है, तो भारतीय दंडा प्रक्रिया संहिता के मातहत उसको सजा दी जाती है। मैं यह जानना चाहता हूँ कि जिन अधिकारियों ने यह रवैया अख्त्यार किया है, क्या भारतीय दंड प्रक्रिया संहिता के अनुसार उन्हें भी सजा दी जायेगी।

DR. K. L. RAO : Kishau project is under investigation. In view of its large size, I am not quite certain whether it can be taken up in the fourth plan, as the fourth plan is essentially to complete the projects already undertaken. About the

[Shri K. L. Rao]

other question, there is no question of dispute about water at all. It is a very simple thing. The Haryana people are taking their own waters from Bhakra and making use of the Yamuna river and a portion of the Agra Canal to take the water to their area in Haryana. Otherwise, they have to dig across the ridge near the Parliament House which means cutting about 100 feet deep here. It is economical way of doing things, taking the water about 80 miles along the Yamuna and 15 miles along the Agra Canal to be taken to their lands in Gurgaon district. I am happy the UP Government has cooperated entirely. This project was made possible on account of the cooperation between these two parties. The only dispute is about the connecting link. It is only about 200 feet. Chainsa and Rampur distributaries have been dug. Only 200 feet of connecting link in the UP canal portion has to be constructed. The only difference here is not about the connection at all. Both are agreed about the connection. The only point is, UP officers say, please make the payment for the permanent structure. They were afraid that if they allowed the temporary structure, Haryana people would not construct the permanent structure. That is why they said, please pay the amount to us. That is the only question.

श्री मोलहू प्रसाद : अध्यक्ष महोदय, मैं यह भी जानना चाहता हूँ कि किशाऊ बांध की परियोजना क्यों स्थगित कर दी गई और अब उसको चालू करने में क्या कठिनाई है। यह भी बताया जाये कि वह परियोजना क्यों प्रारम्भ की गई और बाद में क्यों स्थगित कर दी गई।

DR. K. L. RAO : I have already said that the Kishau Project is under investigation. It will cost a lot of money.

MR. SPEAKER : He says it is under investigation.

श्री मोलहू प्रसाद : अगर पानी का अभाव रहेगा, तो इसी प्रकार झगड़ा चलता रहेगा। आज हरियाणा उत्तर प्रदेश से लड़ गया, तो कल दिल्ली और राजस्थान आपस में लड़ जायेंगे। वास्तव में यह चुनाव का मामला है। केन्द्रीय सरकार ने कांग्रेस को हरियाणा के चुनावों में जिताने के लिए यह झगड़ा खड़ा कर दिया है। बाद में ऐसी ही कोई समस्या खड़ी करके वह यू० पी० के चुनावों में कांग्रेस को जिताने का प्रयत्न करेगी। केन्द्रीय सरकार की यह चर्चिल की नीति बहुत घातक है। उसे समाप्त करना चाहिए।

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, हरियाणा और उत्तर प्रदेश दोनों पड़ोसी राज्य हैं और दोनों के पारस्परिक सम्बन्ध प्रारम्भ से ही बहुत मधुर रहे हैं। ये दोनो प्रदेश भारत के अभिन्न अंग है। लेकिन इस घटना में हरियाणा के इंजीनियरों ने जिस प्रकार व्यवहार किया है, उससे ऐसा प्रतीत होता है कि जैसे एक देश के इंजीनियरों ने किसी दूसरे देश की नहर काटी हो। दुर्भाग्य से या सौभाग्य से इन दोनों राज्यों में राष्ट्रपति का शासन है और केन्द्रीय सरकार दोनों राज्यों की देख-रेख कर रही है। प्रश्न यह है कि सरकारी कर्मचारियों को बिना ऊपर के प्रोत्साहन के इतना साहस कैसे हुआ कि वे इतना बड़ा निर्णय लें कि पुलिस की देख-रेख में इतनी बड़ी नगर को काटें और उस के पानी को बलात् लें। डा० राव ने नहर के पुराने इतिहास को तो बताया, लेकिन कुछ तथ्यों को छिपाया, जिसकी जानकारी मैं आप को और सदन को देना चाहता हूँ। इस नगर के पंद्रहवें मील पर कटाई हो रही थी, जहां से नहर का पानी निकाला जाना था और गुड़गांव नहर में डाला जाना था। डा० राव ने पुरानी हिस्ट्री को बताते हुए एक समझौते का उल्लेख किया। लेकिन जब तक हरियाणा के राज्यपाल और हरियाणा के इंजीनियरों द्वारा समझौते की पूरी शर्तों का कार्यान्वय नहीं किया जाता, तब तक वहां की पुलिस की देख-रेख में किसी प्रकार भी उस नहर की कटाई या नाला बनाने का अधिकार नहीं था। इससे भी बड़ी चीज तब हुई, जब यहां से 9 मील 4 फर्लांग पर जहां पुलिस की देख-रेख में यह सारी

कार्यवाही चल रही थी—पहले दिन वार्निंग दिये जाने के बाद मजदूर चले गये। दूसरे दिन फरीदाबाद पुलिस थाने के कुछ सिपाहियों को लेकर वहां फिर आये। उत्तर प्रदेश का जो एस० डी० ओ० वहां था, जब वह वहां गया और उसने मना किया, तो पुलिस ने उसकी ओर बन्दूक तान दी। इस पर उस एस० डी० ओ ने छाती खोल कर कहा—आप चाहें तो मुझे मार सकते है, लेकिन जब तक मैं जीवित हूं, तब तक बिना किसी निर्णय पर पहुँचे हुए इसकी खुदाई नहीं होने दी जायेगी और उसके बाद वह एस० डी० ओ० वहां लेट गया।

लेकिन जो बात मैं कहना चाहता हूं—वह यह है कि डा० राव बराबर इस बात को टाल रहे हैं कि जिस इंजीनियर ने यह नाजायज हरकत की है और इन दो प्रान्तों के मधुर सम्बन्धों को आघात पहुंचाने की कोशिश की है—आप उसकी निष्पक्ष जांच कराने से क्यों डर रहे हैं ? आप सदन को आश्वासन दीजिये कि इस मामले कि उच्चस्तरीय जांच करवाई जायेगी तथा जो इन्जीनियर या अधिकारी इस में दोषी पाये जायेंगे, उनके खिलाफ कार्यवाही की जायेगी।

दूसरी बात - जो मैं कहना चाहता हूँ वह यह है कि फरीदाबाद के पुलिस थाने और गुड़गांव के पुलिस सुप्रीन्टेन्डेन्ट के पास उत्तर प्रदेश के एक्जीक्यूटिव इन्जीनियर इस रिपोर्ट को लेकर गये। लेकिम न फरीदाबाद के पुलिस थाने ने इस रिपोर्ट को दर्ज किया और न एस० पी० गुड़गांव ने इसको दर्ज किया। बल्कि दर्ज करने से इन्कार कर दिया। इस प्रकार की हरकत जो एक्जीक्यूटिव इन्जीनियर नहर काटने के सम्बन्ध में रिपोर्ट लिखवाने जाये—बिना ऊपर के इशारे के इतनी जुरंत नहीं हो सकती कि वे रिपोर्ट लिखने से इन्कार कर दें। यह सब किस आधार पर चल रहा है ? कौन इसके पीछे है ? इसकी निष्पक्ष जांच के बाद उनके खिलाफ कार्यवाही की जायेगी या नहीं; इन सब बातों के बारे में मंत्री महोदय स्पष्ट बतायें ?

DR. K. L. RAO : I am sorry, Sir, the hon. Member has not got the correct information. It is unnecessary exaggeration of a very simple matter. The cut was not on the right side but on the left side of the Agra canal. This was not really a cut but at mile 15 a branch takes off to the Rampur distributary. The canal is all completed except in the land of U.P.—that is to say, 250 feet from the canal. It was agreed to. That must be done. There is no question of any difference here. In fact, it is going to be done now—that cut or whatever it is called—and that is the agreement.

श्री प्रकाशवीर शास्त्री : 15 मील पर जो पानी जाता है और जितने क्यूजेक पानी आपने परमिट किया हुआ है, वह उस से ज्यादा पानी ले रहे थे।

DR. K. L. RAO : There is no question of any water dispute there. I am sorry. The question is not at all about water, it is only about giving connection between Agra canal and those two canals. The canals are completed except a portion near the main canal which is going to be done. It is not as if it is not going to be done. Therefore, the only question is one of payment. That is nothing. I would submit to the House that that is absolutely nothing extraordinary.

MR. SPEAKER : I will have a half-hour discussion for this.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, इस बात को डा० राव फिर टाल गये, आप इस की जांच क्यों नहीं कराना चाहते हैं। इतना बड़ा काण्ड हो गया है, दो प्रान्तों के सम्बन्ध बिगड़ने जा रहे हैं, इस की जांच करानी चाहिये। अध्यक्ष महोदय, इस का जवाब आना चाहिये। यह तो बड़ी गलत बात है जो सरकार इसे टाले।

श्री भोलहू प्रसाद : आप जांच कराने का आश्वासन दिलवाइये।

MR. SPEAKER : He will enquire into it.

SHRI TULSHIDAS JADHAV : The only question is about the enquiry.

MR. SPEAKER : The hon. Member has placed his point of view about the enquiry also. The Minister has heard it. If he thinks it is necessary he will consider it.

---

12 45 hrs.

PAPER LAID ON THE TABLE

Uttar Pradesh Nagar Mahapalikas (Alpakalik Vyavastha) (Sanshodhan) Act, 1968 (President's Act No. 12 of 1968)

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Uttar Pradesh Nagar Mahapalikas (Alpakalik Vyavastha) (Sanshodhan) Act, 1968 (President's Act No. 12 of 1968) published in Gazette of India dated the 6th April, 1968 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968 (Hindi and English versions). [*Placed in Library. See* No. 1205/68.]

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, आइटम 4 पर मेरा प्वाइन्ट आफ़ आर्डर है। आप अपने अध्यक्षीय निर्देश को देखिये — इसी समय मैं इस को उठा सकता हूँ। मैं आपका ध्यान नियम सं० 369 की ओर खींचना चाहता हूँ। कल आप को याद होगा सरकार ने हलफनामे की प्रति सदन की टेबल पर रखने से इन्कार किया था। उस के बाद आपके आदेशानुसार मैंने उस की प्रति यहां पर रखी और आपने कहा कि आप उस को पढ़ेंगे और उस के बारे में अपना निर्णय देंगे। अध्यक्ष महोदय, यह सरकारी दस्तावेज है, जिसे मैंने प्राप्त किया है और सदन की सेवा में पेश किया है। आप नियम 369 को देख लीजिये—

"A paper or document to be laid on the Table shall be duly authenticated by the member presenting it."

यह मैं करने के लिये तैयार हूँ

"(2) All papers and documents laid on the Table shall be considered public."

इस लिये मैं चाहता हूँ कि सारे सदस्यों को लोक सभा सचिवालय इस की साइक्लोस्टाइल कापी बना कर बांटे और इस को सार्वजनिक डाक्यूमेन्ट के तौर पर ट्रीट किया जाय - इतना ही मेरा निवेदन है।

---

12 46 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday. the 29th April, 1968, adopted the following motion in regard to the Committee on Public Accounts :—

> "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Tuesday, the 7th May, 1968, the following Members of the Rajya Sabha were declared to be duly elected to the said Committee :

1. Shri A. P. Chatterjee
2. Shri K. Damodaran
3. Shri M. M. Dharia
4. Prof. Shantilal Kothari
5. Shri S. S. Mariswamy